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MCRC-41578-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 16th OF SEPTEMBER, 2025

MISC. CRIMINAL CASE No. 41578 of 2025

VIKAS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Vikas Rathi - Advocate for the applicant.

Shri K. K. Tiwari - G.A. for State.

<u>ORDER</u>

They are heard. Perused the case-diary.

- 2] This is the applicant's first bail application filed under Section 483 of Bharatiya Nagrik Suraksha Sanhita, 2023/439 of Criminal Procedure Code, 1973, as he/she is implicated in connection with Crime No.98/2025 registered at Police Station Dahi, District Dhar (MP) for offence punishable under Sections 137(2), 64(2), 65(1), 142, 232(1) & 49 of B.N.S. and Sections 5L,6,17/18 of POCSO Act. The applicant is in custody since 23.08.2025.
- 3] The allegation against the applicant is of his involvement in the aforesaid case, wherein the main allegation of rape is against co-accused Suresh.
- 4] Counsel for the applicant, at the outset, has submitted that the similarly situated co-accused Sandip Sisodiya has already been granted bail by this Court in M.Cr.C. No.40504/2025 vide order dated 09.09.2025, and the case of present applicant is identical to that of Sandip Sisodiya. It is further submitted that the applicant is lodged in jail since 23.08.2025 and the conclusion of trial is likely to take sufficient long time. Thus, it is prayed that the application be allowed.
 - 5] Counsel for the State, on the other hand, has opposed the prayer, however, it is

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not denied that co-accused Sandip Sisodiya has already been granted bail.

6] Having considered the rival submissions and on perusal of the case-diary as also

the order passed by this Court in the case of co-accused Sandip Sisodiya (Supra), this

Court is inclined to allow the present application.

7] Accordingly, maintaining the parity, without commenting on the merits of the

case, the application filed by the applicant is allowed. The applicant is directed to be

released on bail upon furnishing a personal bond in the sum of Rs.25,000/- (rupees

twenty five thousand) with one solvent surety of the like amount to the satisfaction of

the trial Court for his/her regular appearance before the trial Court during trial with a

condition that he / she shall remain present before the court concerned during trial and

shall also abide by the conditions enumerated under Section 437 (3) Criminal

Procedure Code, 1973.

8] M.Cr.C. stands allowed and disposed of.

Certified copy as per rules.

(SUBODH ABHYANKAR) JUDGE

Bahar